

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE**

ORIGINAL APPLICATION No. 170/00968/2016

TODAY, THIS THE 3rd DAY OF AUGUST, 2018

HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER

HON'BLE SHRI DINESH SHARMA, ADMINISTRATIVE MEMBER

Dr. Pon Subbiah,
S/o. late P. Ponnan,
Aged about 66 years,
Retired Professor-cum-Dy. Director of
CIIL, Mysuru,
R/o. H.No. 1679, 30/7 Main,
IInd Stage, Hebbal,
MYSURU – 570 017

... Applicant.

(By Advocate Shri N.G. Phadke)

v e r s u s

1. Union of India,
Represented by its Secretary,
Ministry of Human Resource Development,
Department of Higher Education,
Shastri Bhavan, C-Wing,
NEW DELHI – 110 001
2. Department of Higher Education,
Ministry of Human Resource Development,
Shastri Bhavan, C-Wing,
NEW DELHI – 110 001
Represented by its Director (Languages)
3. Central Institute of Indian Languages,
Ministry of Human Resource Development,
Department of Higher Education,
Government of India, Manasagangotri,
MYSURU – 570 006
Represented by its Director

... Respondents

(By Advocate Shri J. Bhaskar Reddy)

O R D E R

Hon'ble Shri Dinesh Sharma, Administrative Member

This O.A is, in effect, a kind of execution petition for complying with the order of this Tribunal in O.A. No. 665/2013. This Tribunal had ordered for paying interest, at the rate of interest payable for GPF, for the delayed payment of retirement dues. The applicant has claimed that the total interest due, calculated upto 30.09.2016 is Rs. 1,13,922/- and interest on this interest for the period upto

30.09.2016 at the same rate will be Rs. 55,068/- . Besides claiming a total of Rs. 1,68,990/- he has also claimed for expenses in filing this O.A, which is said to be Rs. 32,260/-.

2. The respondents, having accepted their liability for payment of interest as ordered by this Tribunal, have handed over a Demand Draft for Rs. 1,16,873/- which was accepted by the learned counsel for the applicant without prejudice to his prayer for reliefs in this O.A.

3. The matter was heard. After going through the pleadings and listening to the arguments, it is clear that the only issue which remains to be decided is whether the applicant should also be paid interest on interest ordered to be paid by this Tribunal. It is clear that what has been paid to him is more than what he himself claims as interest due as per the order of this Tribunal (Rs. 1,16,873/- instead of Rs. 1,13,922/-). It is also clear that there has been a delay in the payment of this interest which the respondents have admitted and sought to be pardoned. Since the order of this Tribunal has already been substantially complied with, we do not consider applicant's request for interest on interest as reasonable. However, it is true that the payment has been made only after filing of this O.A, and the delay has not been properly explained. We are, therefore, inclined to order for an amount of Rs. 10000/-, as part compensation of costs, to be paid to the applicant within one month of this order. The O.A. is disposed of accordingly.

**(Dinesh Sharma)
Administrative Member**

**(Dr. K.B. Suresh)
Judicial Member**

Cvr.

Annexures filed by the applicant :

1. Annexure A-1 : Order of this Tribunal dated 22.07.2015 in O.A No. 665/2013.